

**IN THE NATIONAL GREEN TRIBUNAL, WESTERN  
ZONE BENCH, PUNE**

**APPEAL NO. 428 OF 2025 (WZ)**

**IN THE MATTER OF:**

DIPIN SHRIDHAR MORZO

...APPELLANTS

VERSUS

GOA COASTAL ZONE MANAGEMENT

AUTHORITY & 4 ORS.

... RESPONDENTS

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**Filed on 08.01.2026**

**Filed by:**



**GURUPRASAD NAIK**

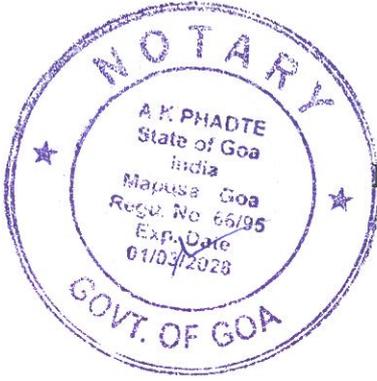
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ZONE BENCH, PUNE.

APPEAL No. 428/2025 WZ

DIPIN SHRIDHAR MORZO

... APPELLANTS

*Versus*

GOA COASTAL ZONE MANAGEMENT  
AUTHORITY & 4 ORS.

... RESPONDENTS

AFFIDAVIT-IN-REJOINER ON BEHALF OF  
APPELLANT TO THE REPLY DATED 23/08/2025 &  
ADDITIONAL REPLY DATED 19/09/2025 OF  
RESPONDENT NO.5.

MAY IT PLEASE THIS HON'BLE TRIBUNAL:

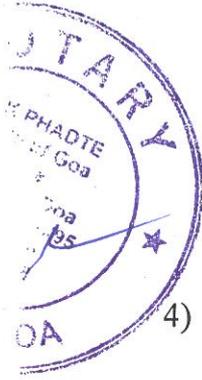
I, DIPIN SHRIDHAR MORZO alias Vishal Shridhar Morje, Son of late Shridhar Rajaram Morje, Aged 44, years, married, Indian National, Resident of H. no. 1361, Piracho Khazan, Morjim, Pernem Goa, the Appellant above named, having perused the Affidavit in reply dated 23/08/2025 and Additional Affidavit 19/09/2025 of the Respondent No. 5 and having understood the content thereof do hereby respond on solemn affirmation state and submit as under:

- 1) I say that at the cost of Repetition and to avoid reiteration of facts, the facts pleaded in the Appeal memo may be treated as reproduced herein for the sake of convenience and brevity.
- 2) At the outset, all allegation and/or contentions contained in the Reply filed by the Respondent No. 5 which are inconsistent with the case set out by the Appellant are denied. Nothing contained in the Reply and Additonal Reply filed by the Respondent No. 5 shall be deemed to be admitted for want of specific traverse.

**WITH REGARDS TO THE REPLY DATED 23/08/2025**

- 3) I say that the content of para 1 of the Preliminary Submissions are denied in as much as the Respondent no. 5 who is the Original Complainant has initiated the present proceedings alleging violation of CRZ norms with oblique motives in as much as the complainant is a Chronic litigant who has filed various litigations before various Forums/Courts with ulterior motive to settle his private scores as he claims to be the owner of the property bearing the survey no.119/3 of village Morjim. The Respondent no. 5 has no concern for the environment. Infact this Authority





and/or Tribunal is a mode to arm twist the Appellant's family to succumb to illicit demands of the Complainant/Respondent no.5 herein.

- 4) I say that the contents of para 2 and 4 of the Preliminary Submissions are a matter of record.
- 5) I say that the contents of para 3, 4 and 5 of the Preliminary Submissions are denied. I say that the GCZMA / this Tribunal is not the competent Authority to deal with any issue pertaining towards the ownership of land.
- 6) I say that the contents of para 6, 7 and 8 of the Preliminary Submissions are denied. I say that the GCZMA / this Tribunal is not the competent Authority to deal with any issue / complaint related to alleged illegal conversion of land. I say that the Respondent no. 5 is well aware of the fact that the structures of the Appellant existed prior to coming into force of the CRZ Notification in 1991.

I say that it is pertinent to plead the relevant provision of the CRZ Notification 2011 which reads as follows at Para No. 8 (III) CRZ-III (A) (ii):

*“No construction shall be permitted within NDZ except for repairs or reconstruction of existing authorized structure*

*not exceeding existing Floor Space Index, existing plinth area and existing density and for permissible activities under the notification including facilities essentials for activities; Construction/Reconstruction of dwelling units of traditional coastal communities especially fisher folk may be permitted between 100 to 200 meters from HTL along the seafront in accordance with a comprehensive plan prepared by State Government or the Union Territory in consultation with the traditional coastal communities especially fisherfolk and incorporating the necessary disaster management provision, sanitation and Recommended by the concerned State or the Union Territory CZMA to NCZMA for approval by MoEF.”*

I say that the Appellant has already placed on record by means of Annexure to his reply dated 13/11/2024 and filed before the Respondent no. 1, GCZMA, the fact that the Appellant and his family members are belonging to fisherman community and accordingly Cast Certificate is issued by the Akhil Goa Maratha Kharvi Samaj certifying that he belongs to traditional Kharvi Community by birth (Annexed to the Appeal Memo and marked as Annexure-





*H Colly*). The Appellant is also issued Cast Certificate by the Office of the Deputy Collector & Sub Division Magistrate Pernem Goa, Government of Goa certifying that he belongs to Kharvi Community.

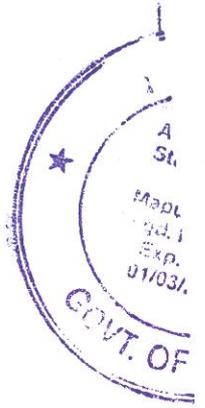
Annexed hereto and marked as **Annexure-A** is the copy of the Cast Certificate by the Office of the Deputy Collector & Sub Division Magistrate Pernem Goa, Government of Goa.

- 7) I say that the alleged offending structure is used for fishing and allied activities apart from residential purpose by the Appellant and the same fishing activities being the only source of income has been alleged by the Respondent no. 5 to be a commercial activity and allege to be prohibited. It is stated that the Morjim village and in particular the survey no.119/3 of village Morjim is abutting the Arabian Sea and is peculiarly known for fishing activities apart from Tourism.
- 8) I say that the Respondent no. 1 in their minutes of 462<sup>nd</sup> meeting held on 01/07/2025 as recorded in an akin set of facts in the matter of *Shri. Vinod V. Juvekar against Shri Gajanan Juvekar and Mr. Vishnu Juvekar in survey no.*

95/1of village Cavelossim Salcete Taluka, was pleased to observe and decide as follows:-

*"The Authority noted that The CRZ Notification 2011 provides as follows:- "3. CRZ of Goa.- In view of the peculiar circumstances of the State Goa including past history and other developments, the specific activities shall be regulated and various measures shall be undertaken as follows:- the Government of Goa shall notify the fishing villages wherein all foreshore facilities required for fishing and fishery allied activities such as traditional fish processing yards, boat building or repair yards, net mending yards, ice plants, ice storage, auction halls, jetties may be permitted by Gram Panchayat in the CRZ area; (ii) reconstruction, repair works of the structures of local communities including fishermen community shall be permissible in CRZ;*

*The Authority noted that protection for structures of the local community and livelihood security is to local community in sustainable manner is one of the important objective of envisaged in the CRZ Notification 2011.*





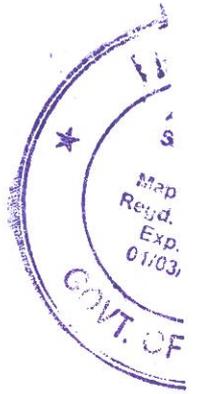
*The Authority after considering the arguments advance by the parties noted that the Respondents are claiming benefit under the fishermen activities and since the predominant argument of the Respondent revolves around fisherman, with air fishing activity related protection. The Authority deems it fit to keep the matter inlimine till the fishing zones and wards are notified by Government."*

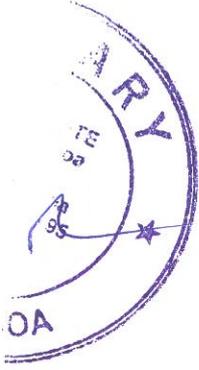
(Refer Annexure-L to the Appeal Memo is the copy of extract of minutes of 462<sup>nd</sup> meeting held on 01/07/2025 of GCZMA.

- 9) I say that the Respondent no.1 noted that alleged violators therein claiming benefits under the fisherman activity and since the predominant arguments of the alleged violators revolves around fisherman and fishing activity related protection. The Authority i.e. Respondent no.1 deemed it fit to keep the matter inlimine till the fishing zones and wards are notified by the Government. In the light of the foregoing observation/decision taken by Respondent no.1 awaiting the Government to Notify fishing zones and wards in terms of the CRZ notification, it would be in the interest of justice

and fair play for this Hon'ble Tribunal to await the Government of Goa to notify the fishing zones and wards.

- 10) I say that the Contents of Paras 1, 2 (a), (b), (c), (d), (e), (f), (g) and 3 of the Para-wise Reply are denied for want of any cogent evidence to substantiate the same. It is specifically denied that the Appellant is carrying out any Commercial Activity in the said Structure. The allegations of forged and concocted house tax documents are specifically denied.
- 11) I say that the Contents of Para 4 of the Para-wise Reply are matter of record.
- 12) I say that Contents of para 5 of the Para-wise Reply are denied as false in as much as the said allegation are beyond the jurisdiction and scope and ambit of this Hon'ble Tribunal, in as much as the any alleged violation of any provision of Goa Land Revenue Code including the Section 32(1) has the alternate and efficacious remedy before the designated Forum/ Authority under the said Code.
- 13) I say that the contents of para 6, 7, 8, 9 10, 11, 12, 13 and 14 are denied as false and concocted stories in as much as the Appellants as unambiguously pleaded in the forgoing paras of this Rejoinder that the Appellants and his family



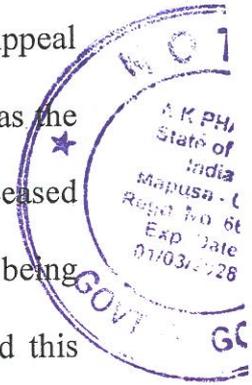


members are fisherfolks and for generations together are in fishing activities and that being their sole source of income/revenues which is a permissible activity under the CRZ Notification, 2011 the same is not questionable.

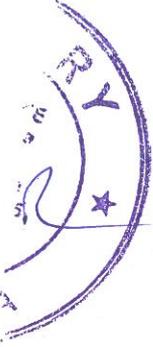
WITH REGARDS TO THE ADDITIONAL REPLY DATED  
19/09/2025

- 14) I say that the content of para 1 and 2 are denied.
- 15) I say that the content of para 3 are matter of record.
- 16) I say that the content of para 5, 6, 7 and 8 are denied in terms of what is pleaded in the forgoing paras of this Rejoinder.
- 17) I say that the content of para 9 are denied as false in as much as the question of Illegal Conversion of Land alleged by the Respondent No. 5 does not lie within the scope and ambit of CRZ Regulations.
- 18) I say that the content of para 11 are denied. It is stated that the Appellant has already placed on record his birth certificate to establish his relation with late Shridhar Morje and hence the contents are denied.
- 19) I say that the content of para 12 are denied as false in as much as the Appellant has adopted the proper legal course

which mandated the Appellant to file the Leave to Appeal assailing the Impugned Order / Direction in as much as the Original Show Cause Notice was against his deceased father which is an admitted fact and the Appellant being affected by the Impugned Directions, has approached this Hon'ble Tribunal.



- 20) I say that the content of para 13 are disputed in as much as the structure of the Appellant is shown in the DSLR Survey Plan beyond the CRZ line and only a very small portion is depicted to be lying in the CRZ 300-500 mts from HTL which fact is disputed to the extent that the entire structure doesn't lie within CRZ.
- 21) I say that the content of para 14 and 15 are denied in terms of what is pleaded in the forgoing paras of this Rejoinder.
- 22) I say that the content of para 16 are denied. I say that the GCZMA / this Tribunal is not the competent Authority to deal with any issue pertaining towards the ownership of land.
- 23) I say that the content of para 17 are denied to the extent that the Appellant has not violated any statutory provisions of law.



- 24) I say that the content of para 18 are denied.
- 25) I say that the content of para 19 are denied as false in as much as, as pleaded in the forgoing paras, the Appellant has unambiguously established that the alleged offending Structure lies beyond CRZ and hence the order passed in CMA 103/2017 does not record any observation which suggest that any part of the alleged Illegal Construction lies within CRZ. Notwithstanding the said fact, the alleged illegality is sub judice before the Ld. Civil Judge which shall adjudicate the said issue in accordance with law and the said order passed by the Ld. District Judge shall be of no assistance to this Hon'ble Tribunal in the present proceedings.
- 26) I say that the contents of para 20 are denied as false. Allegations made in he said para that the Appellant is engaged in all sorts of other immoral activities such as illegal clubs, dance bar, drugs and prostitution in the structure are not only blatant lies but are allegations made in bad taste.

  
AFFIANT

Solemnly Affirmed at Mapusa Goa, on  
this 8<sup>th</sup> day of January, 2026.

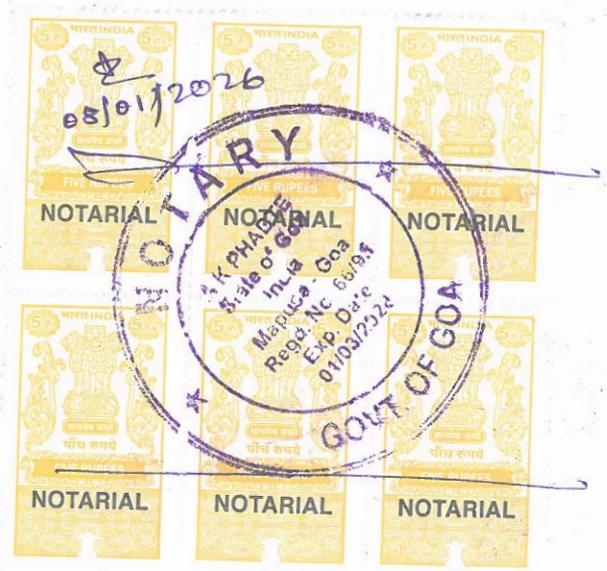
Identified by me:

  
Advocate for Appellant  
(Adv. Austin D'Souza)

Solemnly affirmed before me  
Dipin Merga  
who has been identified before  
my by Adv. A. D'Souza  
known to me personally  
Mapusa on 08/01/2026  
Regd. No. 122/2026

  
A. K. PHADTE  
NOTARY 08/01/2026  
Office No. 17, First Floor,  
El-Capitan Center, Mapusa, Bardez, Goa.







**Government of Goa**  
**OFFICE OF THE DEPUTY COLLECTOR & SUB DIVISIONAL MAGISTRATE**  
**PERNEM GOA**

Address: Government Office Complex, Pernem-Goa-403512  
Office Phone No: 08322201142 Email: sdm-pernem.goa@nic.in

Certificate No.: REV062534263-44889

Date: 15-Dec-2025

**Read:-**

1. Application dated : 10-Dec-2025 of Shri. Dipin Shridhar Morzo.
2. Report No. 1 dated: 15-Dec-2025 of Talathi of Morgim.
3. Self Declaration sworn by Dipin Shridhar Morzo attached along with the application.

**CASTE CERTIFICATE**

This is to certify that **Shri. Dipin Shridhar Morzo**, aged 44 years, Son of **Shridhar Rajaram Morzo** r/o. **H.No.: H.No. 1361, Tembwada Village Morgim** of **Pernem Taluka, North Goa** District of the State of **GOA**, belongs to the **Kharvi (OBC)** which is recognized as a Other Backward Class under the Government of India, Ministry of Welfare, resolution No.12011/68/93-BCC(C) dated 10th September, 1993 and Resolution No. 12011/44/96-BCC(C) dated 6th December, 1996 respectively, and the resolutions dated 27/10/99 and 06/12/99 of the Ministry of Social Justice and empowerment, Government of India, published in the Gazette of India/extra-Ordinary Part I, Section I dated 27/10/99 and 6/12/99 as also under Government of Goa Notification No.13-3-84-LAWD/OBC dated 12/6/1987 and 09/07/1987 and Notification No.13/1/97- SWD dated 3/3/1997 and Notification No.13/19/89/SWD/809 dated 26/4/2001 and Notification No. 12011/9/2004-BCC dated 16/1/2006 and Notification No.13/13/2003-SWD/7430 dated 29/12/2006 & No. 13/13/2003-SWD/1740 dated 22/6/2009.

**Shri. Dipin Shridhar Morzo** and his family is ordinarily resident in the **H.No.: H.No. 1361, Tembwada** of **Village Morgim**, of **Pernem Taluka** of **North Goa** District of the State of **GOA**.

This is to certify that Shri. Dipin Shridhar Morzo as on date of issue of this certificate does not belong to the Person/Section (Creamy Layer) mentioned in Column 3 of the Schedule to the Government of India, Department of Personnel and Training O.M No.36012/22/93/ESTT (SCT) dated 08/09/93 circulated vide O.M. No.13-25-92/SWD/Part dated 4/10/95.

It is further certified that Shri. Dipin Shridhar Morzo or his parents is/are not migrated to the State of GOA on or after 19/2/1968.



Place:- Pernem - Goa

Date:- 15-Dec-2025



(Shivprasad Naik)  
Deputy Collector & SDM  
PERNEM-Goa

**True Copy**

**Notice:** 1.The term Ordinary resides used here will have the same meaning as in Section 20 of the Representation of the Peoples Act, 1950.

This certificate is digitally signed and can be verified on [www.goaonline.gov.in](http://www.goaonline.gov.in)